

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-64/2000(Pt.)/3580 /A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Smti. Bijay Lashmi Boruah,
Principal Judge, Family Court,
Dhubri.

Dated Guwahati the th 30 May, 2022.

Sub: **Restricted holiday.**

Ref:- Letter No. FC.XII-1/2019/230/E dated the 25th May, 2022.

Madam,

With reference to the above, I am directed to inform you that your prayer for **restricted holiday on 30.05.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 27.05.2022 till the morning of 31.05.2022**, has been granted. Further, the Chief Judicial Magistrate, Dhubri and in his absence the i/c Chief Judicial Magistrate, Dhubri, has been asked to remain in charge of the Family Court, Dhubri from from the evening of 27.05.2022 till the morning of 30.05.2022. The Counsellor, Family Court Dhubri will remain in charge of the Family Court, Dhubri from the morning of 30.05.2022.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-64/2000(Pt.)/3581-82/A, dated , 30-05-2022

Copy to:

1. The Chief Judicial Magistrate, Dhubri .
2. ✓ The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)